(10) Form No.67 shall also be furnished in a case where the carry backward of loss of the current year results in refund of foreign tax for which credit has been claimed in any earlier previous year or years.”.

Explanation.- For the purposes of this rule ‘telegraphic transfer buying rate’ shall have the same meaning as assigned to it in Explanation to rule 26.

3. In the said rules, in Appendix-II, after Form No.66, the following Form shall be inserted, namely:-

"FORM NO. 67
[See rule 128]

Statement of income from a country or specified territory outside India and Foreign Tax Credit

Part-A

1. Name of the assessee

2. PAN

3. Address

4. Assessment year

5. Details of income from a country or specified territory outside India and Foreign Tax Credit claimed

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of the country/ specified territory</th>
<th>Source of income</th>
<th>Income from outside India</th>
<th>Tax paid outside India Amount</th>
<th>Rate</th>
<th>Tax payable on such income under normal provisions in India</th>
<th>Tax payable on such income under section 115JB/ JC</th>
<th>Credit claimed under section 90/90A</th>
<th>Credit claimed under section 91 Amount</th>
<th>Total foreign tax credit claimed</th>
</tr>
</thead>
<tbody>
<tr>
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<td>(4)</td>
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<td>(11)</td>
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<td>Salary</td>
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<td>House property</td>
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<td>Business/ professional income</td>
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<tr>
<td>Long term capital gain</td>
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<td>Short term capital gain</td>
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<tr>
<td>Interest income</td>
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<td>Dividend</td>
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<td>Royalty not being part of business income</td>
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<tr>
<td>Fees for technical services not being part of business income</td>
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<tr>
<td>Others (specify)</td>
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</table>
Part-B

1. (a) Whether any refund of foreign tax has been claimed in any prior accounting year as a result of carry backward of losses Yes/ No

(b) If reply to (a) above is Yes, furnish the following details:-

(i) the accounting year to which such loss pertains

(ii) the accounting year(s) in which set off of carry backward of loss has been undertaken

(iii) refund claimed for the accounting year(s)

(iv) previous year to which refund referred to in (iii) relates

2. (a) Whether credit for any foreign tax has been claimed which is under dispute Yes/ No

(b) If reply to (a) above is Yes, furnish the following details:-

(i) the nature and amount of income in respect of which tax is disputed

(ii) the amount of such disputed tax

Verification

I, ____________________________ son/daughter of ____________________________,
holding permanent account number ________________________ solemnly declare that to the best of my knowledge and belief, the information given in Part-A and Part-B of the statement above is correct and complete and is truly stated.

I further declare that I am making this statement in my capacity as ___________ and I am also competent to make this statement and verify it.

Verified today the __________day of ___________ 20___.

Place:______________

(Signature)

Note: Attach certificate or statement and proof of payment/deduction of foreign tax as referred to in clause (ii) of sub-rule (8) of rule 128.”.

[Notification No. 54/2016 F.No.142/24/2015-TPL]

(Dr. T.S. Mapwal)
Under Secretary to the Government of India

Note.- The principal rules were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii) vide notification number S.O.969(E), dated the 26th March, 1962 and last amended by vide notification number S.O. 2196 (E) dated 24/06/2016.